

आयकर अपीलिय अधिकरण, अहमदाबाद न्यायपीठ
IN THE INCOME TAX APPELLATE TRIBUNAL,
" C " BENCH, AHMEDABAD
(CONDUCTED THROUGH VIRTUAL COURT AT AHMEDABAD)

BEFORE SHRI WASEEM AHMED, ACCOUNTANT MEMBER
And
Ms MADHUMITA ROY, JUDICIAL MEMBER

Sl. No(s)	ITA No(s)	Asset. Year(s)	Appeal(s) by	
			Appellant vs. Respondent	Appellant Respondent
1.	2447/Ahd/2014	2005-06	M/s.Bhavani Industries, Plot No.324/1/2/A, G.I.D.C. Estate, Phase-1, B/d Lions School Naroda, Ahmedabad. PAN No. AAFA3405E	D.C.I.T, Circle-3, Ahmedabad.
2.	2445/Ahd/2014	2007-08	M/s.Bhavani Industries, Ahmedabad.	D.C.I.T, Circle-3, Ahmedabad.
3.	1719/Ahd/2014	2009-10	M/s.Bhavani Industries, Ahmedabad.	A.C.I.T, Circle-3, Ahmedabad.
4-5	2449/Ahd/2014 & 2450/Ahd/2014	2008-09 & 2010-11	M/s.Bhavani Industries, Ahmedabad.	D.C.I.T, Circle-3, Ahmedabad.

(Applicant)	(Respondent)
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Assessee by :	Shri M.K. Patel, A.R
Revenue by :	Shri L.P. Jain, Sr.D.R

सुनवाई की तारीख / **Date of Hearing** : **31/05/2021**
घोषणा की तारीख / **Date of Pronouncement**: **31/05/2021**

आदेश/ORDER

PER WASEEM AHMED, ACCOUNTANT MEMBER:

The captioned appeals have been filed at the instance of the Assessee against the separate orders of the Learned Commissioner of Income Tax(Appeals) Ahmedabad, involving the respective Assessment Years.

2. The assessee has sought to withdraw the appeals listed above on the ground that they have opted to avail benefits of 'Vivad se Vishwas Scheme, 2020' (VSV). When the matter was called for hearing, the Id. counsels for the assessee at the outset have submitted that they do not seek to pursue the said appeals owing to exercise of option for availing VSV Scheme and consequently requested that their applications for withdrawal of appeals may please be granted. Reference was also made to written requests in this regard.

3. The Id. Departmental Representative for the Revenue stated that he has no objection to withdraw the appeals in the circumstances narrated on behalf of the assessee.

4. In the light of oral/written requests made on behalf of the captioned parties, all the appeals are dismissed as withdrawn. However, in the event, the assessee fails to avail the benefit of VSV Scheme for any bonafide reasons, then the assessee concerned will be at liberty to seek restoration of original appeals for hearing before ITAT in accordance with law.

5. In the result, the appeals of the Assessee are **dismissed under VSV Scheme.**

Order pronounced in the Court on 31/05/2021 at Ahmedabad.

**Sd/-
(MADHUMITA ROY)
JUDICIAL MEMBER**

**Sd/-
(WASEEM AHMED)
ACCOUNTANT MEMBER**

Ahmedabad; Dated
Manish

(True Copy)
31/05/2021